

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 241 of 2019

IN THE MATTER OF:

Mahesh Kumar Gupta & Ors.

.....Appellants

Vs.

Bharat Tractors Pvt. Ltd. & Ors.

.....Respondents

Present :

For Appellant: Mr. Sourabh Gupta, Advocate

**For Respondents: Mr. Saurabh Kalia, Mr. Palash Agarwal, Advocates
for R-3**

O R D E R

06.09.2019 - Having heard learned counsel for the Appellant and Mr. Saurabh Kalia, Advocate for R-3 and being satisfied with the ground, delay of 3 days in filing the appeal is hereby condoned. I.A. No. 2778 of 2019 stands disposed of.

Respondent No. 3 has already appeared, he is allowed to file reply-affidavit and Vakalatnama within two weeks. Rejoinder, if any, may be filed the Appellant within two weeks thereafter.

In the meantime, let notice be issued on rest of the Respondents by speed post. Requisite along with process fee be filed by 9th September, 2019. If the appellant provides the e-mail address of the respondents, let notice be also issued through e-mail.

Post the case for 'Orders' on **1st October, 2019** along with Company Appeal (AT) No. 199 of 2019 before the 1st bench.

The interim order of stay passed in the appeal on 30th July, 2019 will continue in this appeal also.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/gc

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